

CRM-M-54802-2021

WWW.LIVELAW.IN
IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

(107)

CRM-M-54802-2021.
Date of Decision:-04.01.2022.

Lavpreet Singh @ Lavepreet Singh and others

.....Petitioners

Versus

State of Punjab and others

.....Respondents

CORAM: HON'BLE MR. JUSTICE ANOOP CHITKARA

Present: Mr. Gurpal Singh Sandhu, Advocate for the petitioners.

Mr. Rana Harjasdeep Singh, DAG, Punjab.

(Through Video Conferencing)

ANOOP CHITKARA, J. (Oral)

The petitioner is seeking a blanket bail on the apprehension of an FIR for non-bailable offences likely to be registered due to political reasons.

The Code of Criminal Procedure, 1973 does not provide for any blanket bail. However, since the apprehension is due to political vendetta and the elections in the State of Punjab are around the corner, as such, in the interest of justice, this Court disposes of the present petition in the following terms:-

In case of registration of any FIR against the petitioner, where the maximum sentence is up to 10 years, then in such a situation, in case the Investigator wants to arrest the petitioner, then he shall afford an

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opportunity to the petitioner by sending the petitioner a 7 days' advance notice. This is to enable the petitioner to avail legal remedies.

It is also clarified that order shall remain in force for a period of 15 days after the Assembly Elections in the State of Punjab are over.

(ANOOP CHITKARA)
JUDGE

January 04, 2022.

sandeep

Whether speaking/reasoned:-

Yes/No

Whether Reportable:-

Yes/No



सत्यमेव जयते

